

MR. SPEAKER : No. I have not permitted him. It will not go on record.

11.44 hrs.

PAPERS LAID ON THE TABLE

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) RULES

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : I beg to lay on the Table a copy of the Monopolies and Restrictive (Trade Practices) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 92 in Gazette of India dated the 12th January, 1971, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [*Placed in Library See No. LT-16/71.*]

GOLD CONTROL AMENDMENT RULES, INCOME-TAX (FIFTH AMENDMENT) RULES WEALTH-TAX (AMENDMENT) RULES, AND NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table—

(1) A copy of the Gold Control (Forms, Fees and miscellaneous Matters) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 19 in Gazette of India dated the 2nd January, 1971, under sub-section (3) of section 114 of the Gold (Control) Act, 1968. [*Placed in Library See No. LT-17/71.*]

(2) A copy of Income-tax (Fifth Amendment) Rules, 1970 (Hindi and English

versions) published in Notification No. S.O. 4001 in Gazette of India dated the 16th December, 1970, under section 296 of the Income-tax Act, 1961 together with an explanatory Memorandum. [*Placed in Library See No. LT-18/71.*]

(3) A copy of the wealth-tax (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 999 in Gazette of India dated the 1st March, 1971, under sub-section (4) of section 46 of the Wealth Tax Act 1957. [*Placed in Library See No. LT-19/71.*]

(4) A copy each of the following Notification (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Central Excise (Fourteenth Amendment) Rules, 1970 published in Notification No. G.S.R. 2065 in Gazette of India dated the 26th December, 1970.

(ii) The Central Excise (First Amendment) Rules, 1971 published in Notification No. G.S.R. 63 in Gazette of India dated the 9th January, 1971. [*Placed in Library See No. LT-20/71.*]

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Customs and Central Excise Duties Export Drawback (General) Eighty-second Amendment Rules, 1970, published in Notification No. G. S. R. 1984 in Gazette of India dated the 5th December, 1970.

(ii) The Customs and Central Excise Duties Export Drawback (General)

Eighty-third Amendment Rules, 1970, published in Notification No G.S.R. 2004 in Gazette of India dated the 12th December, 1970.

- (iii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fourth Amendment Rules, 1970, published in Notification No. G.S.R. 2036 in Gazette of India dated the 19th December, 1970.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Eighty-fifth Amendment Rules, 1970, published in Notification No. G.S.R. 2037 in Gazette of India dated the 19th December, 1970.
- (v) The Customs and Central Excise Duties Export Drawback (General) Eighty-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 2038 in Gazette of India dated the 19th December, 1970.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Eighty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 2039 in Gazette of India dated the 19th December, 1970.
- (vii) G.S.R. 2041 published in Gazette of India dated the 19th December, 1970 containing erratum to Notification No. G.S.R. 1859 dated the 31st October, 1970.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Eighty-eight Amendment Rules, 1970, published in Notification No. G.S.R. 2066 in Gazette of India dated the 26th December, 1970.
- (ix) The Customs and Central Excise Duties Export Drawback (General)

Eighty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 2067 in Gazette of India dated the 26th December, 1970.

- (x) The Customs and Central Excise Duties Export Drawback (General) First Amendment Rules, 1971 published in Notification No. G.S.R. 39 in Gazette of India dated the 2nd January, 1971.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Second Amendment Rules, 1971 published in Notification No. G.S.R. 84 in Gazette of India dated the 16th January, 1971.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Third Amendment Rules, 1971 published in Notification No. G.S.R. 85 in Gazette of India dated the 16th January, 1971.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Fourth Amendment Rules, 1971 published in Notification No. G.S.R. 111 in Gazette of India dated the 23rd January, 1971.
- (xiv) The Customs and Central Excise Duties Export Drawback (General) Fifth Amendment Rules, 1971 published in notification No. G.S.R. 112 in Gazette of India dated the 23rd January, 1971.
- (xv) The Customs and Central Excise Duties Export Drawback (General) Sixth Amendment Rules, 1971 published in Notification No. G.S.R. 179 in Gazette of India dated the 6th February, 1971.
- (xvi) The Customs and Central Excise Duties Export Drawback (General) Seventh Amendment Rules, 1971.

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published in Notification No. G.S.R. 180 in Gazette of India dated the 6th February, 1971.

1971 published in Notification No. G.S.R. 249 in Gazette of India dated the 20th February, 1971. [Placed in Library See No. LT-21/71]

- (xvii) The Customs and Central Excise Duties Export Drawback (General) Eighth Amendment Rules, 1971 published in Notification No. G.S.R. 181 in Gazette of India dated the 6th February, 1971.
- (xviii) The Customs and Central Excise Duties Export Drawback (General) Ninth Amendment Rules, 1971, published in Notification No. G.S.R. 182 in Gazette of India dated the 6th February, 1971.
- (xix) The Customs and Central Excise Duties Export Drawback (General) Tenth Amendment Rules, 1971 published in Notification No. G.S.R. 217 in Gazette of India dated the 13th February, 1971.
- (xx) The Customs and Central Excise Duties Export Drawback (General) Eleventh Rules, 1971 published in Notification No. G.S.R. 218 in Gazette of India dated the 13th February, 1971.
- (xxi) The Customs and Central Excise Duties Export Drawback (General) Twelfth Amendment Rules, 1971 published in Notification No. G.S.R. 219 in Gazette of India dated the 13th February, 1971, together with an explanatory memorandum.
- (xxii) The Customs and Central Excise Duties Export Drawback (General) Thirteenth Amendment Rules, 1971 published in Notification No. G.S.R. 248 in Gazette of India dated the 20th February, 1971.
- (xxiii) The Customs and Central Excise Duties Export Drawback (General) Fourteenth Amendment Rules, 1971 published in Notification No. G.S.R. 249 in Gazette of India dated the 20th February, 1971.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:--
- (i) G. S. R. 1985 published in Gazette of India dated the 5th December, 1970.
- (ii) G. S. R. 2006 published in Gazette of India dated the 12th December, 1970 together with an explanatory memorandum.
- (iii) G.S.R. 2007 published in Gazette of India dated the 12th December, 1970 together with an explanatory memorandum.
- (iv) G.S.R. 2040 published in Gazette of India dated the 19th December, 1970
- (v) G.S.R. 42 published in Gazette of India dated the 1st January, 1971 together with an explanatory memorandum.
- (vi) G.S.R. 89 published in Gazette of India dated the 16th January, 1971.
- (vii) G.S.R. 90 published in Gazette of India dated the 16th January, 1971 together with an explanatory memorandum.
- (viii) G.S.R. 91 published in Gazette of India dated the 16th January, 1971 together with an explanatory memorandum.
- (ix) G.S.R. 183 published in Gazette of India dated the 6th February,

- 1971 together with an explanatory memorandum.
- (x) G.S.R. 222 published in Gazette of India dated the 13th February, 1971 together with an explanatory memorandum.
- (xi) S.O. 98 published in Gazette of India dated the 1st January, 1971 together with an explanatory Memorandum. [*Placed in Library. See No. LT-22/71*]
- (vii) G.S.R. 294 published in Gazette of India dated the 27th February, 1971 together with an explanatory memorandum.
- (viii) G.S.R. 295 published in Gazette of India dated the 27th February, 1971 together with an explanatory memorandum. [*Placed in Library. See No. LT-23/71*]
11. 46 hrs.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 -
- (i) G.S.R. 2005 published in Gazette of India dated the 12th December 1970 together with an explanatory memorandum
- (ii) G.S.R. 2011 published in Gazette of India dated the 15th December, 1970 together with an explanatory memorandum.
- (iii) G.S.R. 2043, 2044 and 2045 published in Gazette of India dated the 17th December, 1970 together with an explanatory memorandum.
- (iv) G.S.R. 2047 and 2048 published in Gazette of India dated the 18th December, 1970 together with an explanatory memorandum.
- (v) G.S.R. 2063 and 2064 published in Gazette of India dated the 26th December, 1970 together with an explanatory memorandum.
- (vi) G.S.R. 31 published in Gazette of India dated the 2nd January, 1971 together with an explanatory memorandum.
11. 47 hrs.

MASSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha :-

"In accordance with the provisions of rule 111 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Imports and Exports (Control) Amendment Bill, 1971, which has been passed by the Rajya Sabha at its sitting held on the 25th March, 1971."

IMPORTS AND EXPORTS (CONTROL)  
AMENDMENT BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Imports and Exports (Control) Amendment Bill, 1971, as passed by Rajya Sabha.

RESIGNATION BY MEMBER

(SHRI BHAGIRATHI GOMANGO)

MR. SPEAKER : I have to inform the House that Shri Bhagirathi Gomango,